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Government of India
Ministry of Finance
(Department of Revenue & Insurance)

.....

New Delhi, the 4th November, 1972.

NOTIFICATION
CORRIGENDUM
INCOME TAX

No. 215 (F.No. 404/74/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following correction in the Notification of the Government of India, Ministry of Finance (Department of Revenue & Insurance) No. 199 (F.No. 404/74/72-ITCC) dated 10.10.72.

The names at Sl. Nos. 10, 14 & 15 shall be read as under:

Sl.No.19	Bimen Bhattacharya
Sl. No.14	Sunil Ranjan Mitra
Sl. No.15	Satyendra Nath Roy.

Sd/-

(A.K. Nasta)

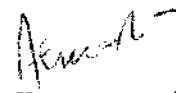
Under Secretary to the Government of India

The Manager,
Govt. of India Press,
New Delhi.

No. 215 (F.No. 404/74/72-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DI) Staff College, Nagpur.
5. The Chief Secretary to Govt. of West Bengal, Calcutta.
6. The Comptroller & Auditor General of India, N.Delhi (25 copies).
7. The Accountant General, West Bengal, Calcutta.
8. All officers/Sections in the Board's office.
9. Shri P.B. Venkatasubramanian, Joint Secretary, Ministry of Law, New Delhi.
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(A.K. Nasta)

Under Secretary to the Government of India

S.C. Pathak

No. CG/ITCC/377/143/RSP/72